

(a) whether the government have been working out a new Housing to state:

(b) if so, the main objectives laid down for the purpose; and

(c) the time by which the same is likely to be announced and adopted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI M. ARUNACHALAM): (a) to (c). Draft National Housing Policy (NHP) was placed before both the Houses of Parliament in May, 1988. The government has taken up the revision of the draft national Housing Policy in the light of the views expressed by M.Ps, State Governments and different sections of the public. The revised draft N.H. P. is expected to be placed before both the Houses of Parliament shortly.

Compensation to Bhopal Gas victims

1017. SHRI SHRAVAN KUMAR PATEL: Will the PRIME MINISTER be pleased to state:

what steps have since been taken to distribute the compensation amount amongst victims of UCO gas leak accident of 1984 at Bhopal following the judgement upholding the February, 1989 settlement of \$ 470 million?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS(DR CHINTA MOHAN): Adjudication of claims and distribution of compensation is to be carried out under the provisions of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985. The Scheme, inter alia, provides for a Welfare Commissioner with appropriate assistance to undertake the process of adjudication and compensation.

The Welfare Commissioner is in Place and the process of adjudication should commence by the 3rd February, 1992, the date which the Supreme Court has fixed for commencement of the process.

[*Translation*]

Loss in HECL

1018. SHRI CHHEDI PASWAN:
SHRI RAM TAHAL
CHOUHDARY:

Will the PRIME MINISTER be pleased to state:

(a) whether Heavy Engineering Corporation Limited, Ranchi is running in loss;

(b) if so, the reasons therefore; and

(c) the total value of goods produced during the last three years and the details of profit and loss in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) The Corporation has been incurring losses mainly due to inadequate and imbalanced order book, excess manpower, high overhead serious liquidity problem, shortage of power, poor work culture, old machinery and heavy outstanding from the customers etc. The order book position has, however, improved recently.

(c) The total value of production, profit and loss during the last three years are given below:-

Rs. in crores)

<i>Year</i>	<i>Value of Production</i>	<i>Profit (+)/Loss(-)</i>	
1988-89	352.67	(+)	12.53
1989-90	368.62	(-)	33.62
1990-91	263.80	(-)	99.51

Basic Facilities for Dwelling Units

by providing basic facilities there; and

1019. SHRI CHHEDI PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to be state:

(a) whether the ten thousand dwelling units constructed by the Delhi development Authority are not being allotted due to non-availability of facilities like electricity water, sewerage and roads;

(b) if so, the zone-wise details thereof;

(c) the efforts being made by the government for allotment of these dwelling units

(d) the details of the efforts made in this connection during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Only 1905 dwelling units constructed by DDA are at present not being allotted due to no-availability of electricity and water. Zone-wise details of these dwelling units are indicated as Statement.

(c) and (d). Them DDA is in constant tozch with the concerned local agencies for making available the required basic facilities so as to expedite the allotments.